

IN THE HIGH COURT OF JHARKHAND AT RANCHI

L.P.A. No. 478 of 2019

Bhim Lal Manjhi Appellant

Versus

M/s. Central Coalfields Limited and others Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellant: Mr. Ajit Kumar, Advocate
For the Respondents: Mrs. Ranjana Mukherjee, Advocate

Oral Order

08/Dated: 26.03.2021

Heard the parties.

Let all concerned Circulars and decisions relating to enhancement of limitation period for appointment on compassionate ground be brought on record by CCL.

Put up this case on 17.04.2021.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)